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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No.....46/02.....

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet.....OA-46/02.....Pg.....1.....to.....2.....
2. Judgment/Order dtd..10/05/2009.....Pg.....1.....to.....3.....disposed
3. Judgment & Order dtd.....Received from H.C/Supreme Court
4. O.A.....46/02.....Pg.....1.....to.....22.....
5. E.P/M.P.....Pg.....to.....
6. R.A/C.P.....Pg.....to.....
7. W.S.....Pg.....to.....
8. Rejoinder.....Pg.....to.....
9. Reply.....Pg.....to.....
10. Any other Papers.....Pg.....to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

FORM NO. 4
 (See Rule 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.
 GUWAHATI.

ORDER SHEET

Original No. 46/2002
 Misc. Petition No. /
 Contempt Petition No. /
 Review Application No. /

Applicant(s) P. N. Borahma & two others

Respondent(s) Union of India

Advocate for Applicant(s) K.K. Biswas

Advocate for Respondent(s) Railway Counsel

Notes of the Registry	Date	ORDER OF THE TRIBUNAL
This is continuation in form C. F. No. 50/- deposited vide D.O. No. 550/438 Dated 11/2/02 Naroz ✓ Dy. Registrar F.D.	15.2.03	Heard learned counsel for the parties. Issue notice on the Respondents to show cause as to why the application shall not be admitted. Returnable by four weeks. List on 15.3.02 for Admission.
Steps taken and excess money Rs. 20/- has been deposited with slip No. 556.	15.3.02	Heard Mr. K.K. Biswas learned counsel appearing on behalf of the applicant and Mr. S. Sengupta learned Railwaycounsel for the Respondents. List on 10.4.02 for filing of written statement.
Notice prepared and sent to A/S for writing the respondent No 1409 by Regd. A/c b/18/2 D/No. 544 & 552	1m	Vice-Chairman
Dtd 20/2/02		Vice-Chairman

No written statement 10.4.02
has been filed.

List on 10.5.02 to enable the Respondents to file written statement.

3/4
9.4.02

Vice-Chairman

No written statement
has been filed.

lm

10.5.2002 Heard counsel for the parties.

Judgment delivered in open Court, kept
in separate sheets.

The application is disposed of in
terms of the order at the admission
stage, No order as to costs.

*Recd judgment
(S. 100) R.A.H.
28/5/2002*

IC (U)
Member

bb

4

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./Ex.X. No. 46 of 2002. . XX

DATE OF DECISION 10.5.2002.

D.N.Brahma & Two Others.

APPLICANT(S)

Mr.K.K.Biswas.

ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

Union of India & Others.

RESPONDENT(S)

Mr.S.Sengupta

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR K.K.SHARMA, ADMINISTRATIVE MEMBER.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?
5. Judgment delivered by Hon'ble Administrative Member.

10.5.2002
10.5.2002

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.46 of 2002.

Date of Order : This the 10th Day of May, 2002.

THE HON'BLE MR. K. K. SHARMA, ADMINISTRATIVE MEMBER.

1. Sri Dina Nath Brahma, CTTI
2. Sri Diganta Deka, TTE
3. Sri Dipen Brahma, TTE

All the three applicants are working
in Chief Travelling Ticket Inspector
(CTTI)'s Office, N.F.Railway
Guwahati Railway Station
Guwahati-781 001.

Applicants.

By Advocate Mr.K.K.Biswas

- Versus -

1. Union of India

Represented by the General Manager
N.F.Railway, Maligaon
Guwahati-781011.

2. The Chief Commercial Manager

Northeast Frontier Railway
Maligaon, Guwahati-781011.

3. The Chief Personnel Officer

N.F.Railway, Maligaon
Guwahati-781 011.

4. The Divisional Railway Manager

N.F.Railway, Lumding.

5. Senior Divisional Commercial?

Manager, N.F.Railway, Lumding.

6. Senior Divisional Personnel Officer

N.F.Railway, Lumding.

7. Senior Area Manager

N.F.Railway, Guwahati-781 001.

8. Divisional Commercial Manager

N.F.Railway, Guwahati-781001.

9. Assistant Commercial Manager

N.F.Railway, Guwahati-781001.

Respondents.

By Mr.S.Sengupta, learned Rly. Advocate.

O R D E RK.K.SHARMA (ADMN.MEMBER) :

The applicant have filed this application for claiming the benefit of Fixed Travelling Allowance. Permission has been given under rule 4.5 (A) to the applicants to pursue their case in a common application as their grievances are common in nature..

1. All the applicants are Travelling Ticket Checking Staff posted at Guwahati. It is stated that they are entitled to Fixed Travelling Allowance. The payment of Fixed Travelling Allowance was stopped w.e.f. May, 2001 to December, 2001. The applicants made representation to the authority for payment of the allowance. It is stated that after the representation the authority have started paying the Fixed Travelling Allowance from the month of January, 2002, but for the period from May, 2001 to December, 2001 the said allowance has not been paid to the applicants. By representation dated 25.5.2001 (Annexure-F to the O.A.) the applicants made a claim for payment of the amounts from April, 2001.

2. Heard Mr.K.K.Biswas, learned counsel for the applicants and also Mr.S.Sengupta, learned counsel for the respondents. The respondents were given opportunities to file written statement. Today also no written statement has been filed. Mr.S.Sengupta has

CCW/Chary

X

prayed for time for filing of written statement. His prayer has not been accepted and it has been decided to dispose the application by hearing the learned counsel for the parties. I have also perused the records. The respondents have not passed any order for stopping the payment of Fixed Travelling Allowance. The allowance is due to the applicants as ^{per} ~~the~~ rules. The applicants can make representation for ~~their~~ relief. Ends of justice will be met if a direction is issued to the respondents to dispose of the representation. The applicants can file representation within fifteen days from the date of the receipt of the order and the respondents are ~~ordered~~ to dispose of the representation within a period of three months from the date of receipt of the representation.

The application is disposed of as indicated above at the admission stage.

There shall, however, be no order as to costs.

K.K.Sharma
(K.K.SHARMA)
ADMINISTRATIVE MEMBER

13 FEB 2002

Guwahati Bench

8

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH::

GUWAHATI

O.A. NO:.....46..... of 2002

Sri Dina Nath Brahma and Two Others Applicants

- VS -

Union of India & Others

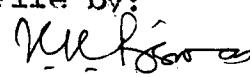
Respondents.

I N D E X

S.N.	Particulars/ Annexures	Subject	Page
1.	-	Application	1 to 10
2.	-	Verification	11
3.	A	Transfer order issued by Divl: Railway Manager(R), N.F.Railway, Lumding	12
4.	B	Appointment letter	13
5.	C	Offer Letter for appointment as Trainee Ticket Collector & for Training	14
6.	D	Offer letter of CPO(Recruitment)/N.F.Rly.	15
7.	E	Stopping of Consolidated Travelling Allowance by ACM/Guwahati	16
8.	F	Representation ag ^t stopping of CTA	17
9.	G	Target letter of Ticket Checking performance issued by DCM/Guwahati	18
10.	H	Transfer Order dated 8-8-2001	19
11.	I	Representation ag ^t Transfer Order	20
12.	J	DCM/Guwahati's letter for Ticket checking performance	21
13.	-M	Pay Slip	22
14.	-	Vakalatnama	23
15.	-	Acknowledgement of Railway Advocate	24

Filed on: 13-2-2002

File by:


(K.K.BISWAS)

Advocate

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL : GUWAHATI BENCH :
AT GUWAHATI.

O.A. No. 46 of 2002.

IN THE MATTER OF :-

Setting aside of the impugned Order No. C/Ticket Checking/GHY/88 dated 03/08/2001 issued by the D.C.M(Divisional Commercial Manager),N.F. Railway, Guwahati and Order No.C/ACM/P/GHY/2001 dt. 25/05/2001 issued by ACM(Assistant Commercial Manager), N.F.Rly./Guwahati arbitrarily and illegally for stoppage of consolidated Travelling Allowances admissible per ~~mmensem~~ to the Travelling Ticket Checking Staff and issuance of direction to the N.F. Rly. Administration for release of the withheld consolidated Travelling Allowances to the petitioners without any further delay.

Sri Dina Nath Brahma & two
othersApplicants.

VS

1. Union of India - Representing
by the General Manager,N.F.
Railway, Maligaon, Guwahati-
781011.
2. The Chief Commercial Manager,
Northeast Frontier Railway,
Maligaon, Guwahati-781011.
3. The Chief Personnel Officer,
N.F.Railway, Maligaon,Guwahati-
781 011.

4. The Divisional Railway Manager
N.F. Railway, Lumding.

5. Senior Divisional Commercial
Manager, N.F. Railway, Lumding.

6. Senior Divisional Personnel
Officer, N.F. Railway, Lumding.

7. Senior Area Manager, N.F. Railway,
Guwahati-781001.

8. Divisional Commercial Manager,
N.F. Railway, Guwahati-781001.

9. Assistant Commercial Manager.
N.F. Railway, Guwahati-781001..... Respondents.

(1) Details of Application :-

(a) Name of Applicant : Sri Dina Nath Brahma,
and Designations CTTI.

: Sri Diganta Deka, TTE.

Sri Dipen Brahma, TTE.

(b) Address of services : Chief Travelling Tick-
et Inspector (CTTI)'s
Office, N.F. Railway,
Guwahati Railway Station,
Guwahati-781 001.

*Advocate
Dina Nath Brahma*

(2) Particulars of Respondents/
Opposite Parties with office

Address where Notice to be
served :-

1. Union of India - Representing by the General Manager, N.F. Railway, Maligaon, Guwahati-781011.
2. The Chief Commercial Manager, Northeast Frontier Railway, Maligaon, Guwahati-781011.
3. The Chief Personnel Officer, N.F. Railway, Maligaon, Guwahati-781011.
4. The Divisional Railway Manager, N.F. Railway, Lumding.
5. Senior Divisional Commercial Manager, N.F. Railway, Lumding.
6. Senior Divisional Personnel Officer, N.F. Railway, Lumding.
7. Senior Area Manager, N.F. Railway, Guwahati-781001.
8. Divisional Commercial Manager, N.F. Railway, Guwahati-781001.
9. Assistant Commercial Manager, N.F. Railway, Guwahati-781001

(3) Particulars of the order against which application is made :-

Mr. Johnson
Advocate

Shri Rakesh Pandey
Advocate

The Application is against the following Order :-

(i) The impugned Order No. C/Ticket Checking/GHY/88 dated 03/08/2001 issued by the D.C.M. (Divisional Commercial Manager), N.F. Railway, Guwahati and Order No. C/ACM/P/GHY/2001 dt. 25/05/2001 issued by ACM (Assistant Commercial Manager), N.F.Rly./Guwahati arbitrarily and illegally for stoppage of consolidated Travelling Allowances admissible per *mensem* to the Travelling Ticket Checking Staff and issuance of direction to the N.F. Rly. Administration for release of the withheld consolidated Travelling Allowances to the petitioners without any further delay.

(ii) Subject in brief :-

Prayer for setting aside quashing the impugned Orders mentioned under para 3 (i) above.

(4) Jurisdiction of the Tribunal :-

The Applicants declare that the subject matter of the orders against which they want redressal is within the jurisdiction of the Tribunal.

13

(5) Limitation :-

The applicant humbly submits that this application is within the period of Limitation as per Administrative Tribunal Act. of 1985.

(6) Facts of the Case :-

6.1. That the Applicants have been working in the N.F. Railway Organisation with the entire satisfaction of their superiors right since their appointments in the Railway.

6.2. That the ACM(Assistant Commercial Manager), N.F.Railway, Guwahati to vide his impugned Order No.C/ACM/P/GHY/2001 of 25/05/2001 has abruptly and without communicating any prior knowledge of us for our faults stopped the consolidated Travelling Allowance lawfully admissible per month to the Travelling Ticket Checking staff of the Railways System. (Annexure-E)

6.3. That vindictively this stoppage of consolidated Travelling Allowance ranging around Rs.1,600/- to 3,000/- per month, according to basic pay and scale / an employee, is a tremendous pecuniary loss to an employee like these humble Applicants and to run their family in great difficulties in these days of stringent economic hardships.

Advocate
M.C. Joshi
N.F. Railway
Guwahati

6.4. That against such arbitrary and unlawful order of ACM/Guwahati we preferred appeal for considering our cases favourably as we have been discharging our duties with utmost devotion, care and sincerity being conscientious and dutiful employees. (Annexure-F).

6.5. That during pendency of the disposal of our afore mentioned appeal, the DCM(Divisional Commercial Manager), N.F.Railway, Guwahati vide his Order No.C/Ticket Checking/GHY/88 dt.3/8/2001 created pressure on the Applicants and other Travelling Ticket checking staff posted at Guwahati and Kamakhya Rly. Station only in N.F.Rly. system to increase target performance of earnings by ticket checking ^{trains} on and at Guwahati area, as mentioned in the said order.

6.6. That immediately after the issuance of the said order of DCM, the Divisional Railway Manager (P)/N.F.Railway/Lumding issued order vide No.E-39-24 (TTE) Pt-V(T) dt. 08/08/2001 for our transfer from Guwahati to Badarpur and Lumding Station. (Annexure-H)

6.7. That against the transfer order mentioned under para 6.6 above the Applicants submitted representations and met the then Additional Railway Manager, N.F.Railway, Lumding who very kindly assured us of cancelling our transfer order made arbitrarily. (Annexure-I)

M. J. D'Souza
Advocate
N. S. N. B.
Lumding
N.F.R.

6.8. That our consolidated Travelling Allowances were kept withheld till December/2001 and now released from January/2002 (Annexure-M), but our CTA for the months from May/2001 to December/2001 still remains unpaid and on our repeated approaches to the concerned authorities no heed is paid to us rather DRM(P)/Lumding issued another office order No.E-39-24(TTE) Pt-V(T) dt. 11/01/2002 for our transfer to Lumding and Badarpur, against which order these Applicants have filed an Application under O.A. No. _____ of 2002 for administering justice to us.

(Annexure-A).

6.9. That in our Appointment letter (Annexure B,C,D,) there had been no condition that we are to realise a mandatory target performance of earnings by ticket checking from the passengers availing their journey by trains.

6.10. That withholding of consolidated Travelling Allowance, which is a part of our wages, without lawful authority is an offence and in derogation to the Fundamental Rights guaranteed under Article 16(1) of the constitution.

6.11. That the contents of the impugned orders are indicator of a clear 'motive to disentitle an employee from his lawful rights" for no fault of his own.

6.12. That the aegis for our submission is covered not only by the Fundamental Right of the service matter but also by the Railway's own set of rules and, hence, it attracts unfair, unjust, irregular, bias & malafide actions of the administration to put us to both mental and pecuniary hardships.

6.13. That by withholding our due CTA and issuing transfer order on the same cause of action of "Performance Target Ticket Checking" has caused "Double Jeopardy" to us which are not only miscarriage of justice but also against all cannons of fair play and justice.

6.14. That above all the principles of "Natural justice" have been totally violated in our case.

7) Grounds for Application :-

i) That the impugned order Nos.C/ACM/P/GHY/2001 dated 25/05/2001 issued by the ACM(Asstt.Commercial Manager), N.F.Railway, Guwahati and C/Ticket/Checking/GHY/88 dt. 03/08/2001 issued by DCM (Divisional Commercial Manager), N.F.Rly., Guwahati, are made without application of proper mind and against the policies of all fair play and cannons of justice.

ii) The impugned orders have invited the infringement of Constitutional safeguards for the "Right to Equality" and " Right to Employment" and thereby hits the Articles of 14, 16(1), 39 & 309 of the Indian Constitution.

iii) Discrimination is candidly expressed in the case of the applicants. That there can not be any discrimination of employment in regard to any policy and/or administrative decision and justice.

M. R. Goswami
Advocate

Dine Nath Baru

iv) Fairness of the Administrative justice was not observed and the Railway's own set of Rules flouted.

v) Principles of Natural Justice have been totally evaded and thereby invited both "Bias" and "Malafide".

8) Relief shought :-

That the humble Applicant, most respectfully pray, that this Hon'ble Tribunal may be pleased to look into the records by calling upon the Opposite parties and quash the impugned orders and issue direction to the N.F. Railway Administration, to release the withheld consolidated travelling allowance of the Applicants with the previlling market rate of interest on the amount withheld and/ or be pleased to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper.

9) INTERIM, IF PRAYED FOR :-

May 2001 - Dec 2001

NIL

10) DETAILS OF REMEDIES EXHAUSTED :-

Appeals/Representations, both written and oral, preferred before the concerned N.F. Railway Authorities, mentioned under Annexures -F & I, and without any relief.

Mr. D. S. Joshi
Advocate

11. MATTER NOT PENDING WITH OTHER COURT ETC.

The Applicants further declare that the matter regarding which this applications has been made is not pending before any Court of Law or any other Authority or any other Bench of the Tribunal.

12. PARTICULARS OF BANK DRAFT/POSTAL ORDER IN

RESPECT OF APPLICATION FEE :-

(i) Name of the Bank of :
which drawn.

(ii) Number of Indian postal : 7G 550438
Order.

(iii) Name of the issuing : Guwahati Ho
Post Office.

(iv) Date of issue of Postal : 11-02-2002
Order.

(v) Post Office at which : Guwahati Ho
payable.

13. DETAILS OF INDEX :-

An index in duplicate containing the details of the documents to be relied upon is enclosed.

14. LIST OF ENCLOSURES :-

Advocate
M. J. Sarker

Annexures : A, B, C, D, E, F, G, H, I, M.

VERIFICATION

I, Sri Dina Nath Brahma, S/O Late Bhagirath Boalma aged about 50 years, resident of Guwahati Rly. Station Colony at Guwahati, working as Chief Travelling Ticket Inspector under Divisional Railway Manager, N.F. Railway, Lumding and being authorised by other two Applicants named Sri Diganta Deka, S/O Late Kamalchandra Deka aged about 43 years, resident of Guwahati, working as Travelling Ticket Examiner at Guwahati Rly. Station and Sri Deipen Brahma, S/O Late Bhabat Boalma aged about 33 years, resident of Guwahati, working as Travelling Ticket Examiner, all under Divisional Railway Manager, N.F. Railway, Lumding, do hereby solemnly affirm and verify that contents of paragraphs 6.1 to 6.9 are the facts of the case and true to my knowledge, information and belief and that I have not suppressed any material facts and the paras 6.10 to 6.14 are my humble and respectful submission before this Hon'ble Tribunal.

AND I sign this VERIFICATION on this 13th day of February/2002.

PLACE : GUWAHATI!

DATE : 13-2-2002


SRI DINA NATH BRAHMA
SIGNATURE OF THE APPLICANT

To,

The Deputy Registrar,
Central Administrative Tribunal,
Guwahati.

CTT/1/1/GHY

12

Annexure - A

R. Rly.

No. E 9-24 (TTE) Pt. V (T).

Office of the
Divil. Rly. Manager (P),
Lumding, dtd: 11/1/2002,

To:

- s/Shri 1) Dilip Mahanta, Md. TTE/GHY
- 2) Diganta Deka, TTE/GHY
- 3) Dipen Brahma, TTE/GHY
- 4) D. M. Brahma, CTE/TE/GHY
- 5) S. Marzari, TTE/GHY

Thro: - CTT/1/ GHY

Sub: Transfer Order.

You were transferred to B&B and LMG in your existing pay and scale on administrative ground vide this office order of even No. dtd: 8-5-01, but all of you did not carry out the said order and submitted appeal for reversion at GHY which is not considered by the competent authority, due to non-satisfactory medical earnings.

Hence you are advised to carry out the transfer order immediately without any lapse of time. Please note that no further appeal will be entertained in this regards.

for Divil. Rly. Manager (P),
N.F. Rly. Lumding.

Copy to CTT/GHY for information. He is hereby advised to spare the above staff immediately to carry out their transfer order under intimation to his office. He is also advised to deliver the above to the staff concerned obtaining their acknowledgement and to send the same to this office for records.

for Divil. Rly. Manager (P),
N.F. Rly. Lumding.

Attested
Allan
12/1/2002
Advocate

NORTHEAST FRONTIER RAILWAY.

No. E/227/102 (Rectt).

To

Shri/Smt. Adrian Nash Deakins
(now at office)Office of the
CHIEF PERSONNEL OFFICER
(Recruitment Section)
Maligaon :: Gauhati-11.

Dated: 10/11/1978

Sub : Temporary appointment as Recruit Collector
on pay Rs. 260/- per month in scale Rs. 260-400
(Revised) plus usual allowances as admissible
from time to time.

On being found medically fit in Category C1/2, you
are hereby directed to report to Office of the
Northeast Frontier Railway, Maligaon immediately for further
orders.

2. The terms and conditions of your service will be the
same as stated in this office letter No. E/227/102 (Rectt)
dated 21.5.78.

Please acknowledge receipt.


SENIOR PERSONNEL OFFICER (RECRUITMENT)

11

COPY forwarded for information and necessary action to :-

102. The candidate's prescribed RSC application form
alongwith its enclosures and medical 'fit' certificate is attached
herewith for record. He will please ensure that all the terms and
conditions as laid down in the offer of appointment letter (enclosed)
are complied with. The date on which the candidate is appointed
should be intimated to this office.

DA: As above.

for CHIEF PERSONNEL OFFICER'BD'
280478

attested
M. D. Deakins
12/12/2002
Advocate

N. F. RAILWAY:

NO: E/282/63 Pt.VI (T) ::::::: Maligaon, dated: 18/10/89

To

Shri Siben Prakna

T.R. TC

Sub:- Temporary appointment as Trainee
Ticket Collector.

In terms of SPO (R)/MLG's letter No. E/227/10/7 (Recd.)
dated 16-10-89 You are
hereby appointed as Trainee Ticket Collector and directed
for a period of one month training on a stipend of Rs. 950/-
per month plus usual allowances as admissible from time to
time with effect from the date you report to Principal/ZTS/
APDJ.

You are hereby directed to report to Principal/
ZTS/APDJ for training as per course 10-11-10-39 immediately.
On successful completion of training only you will be posted
as Ticket Collector against the duty cadre post under differ-
ent Divisions on this Railway, if vacancy is available.

A Pass to cover your journey Ex-Kamakhya to
Alipurduar Jn. is enclosed.

Enclo:- One (as above).

SENIOR COMMERCIAL OFFICER/G/MLG.

Copy for information and necessary action to:-

- 1) FA&CAO/MLG. 2. DAO/APDJ.
3. Principal/ZTS/APDJ. He will please arrange for the training
of the staff concerned in the course of T.C. and direct the
staff to this office on successful completion of training
for further posting. He will please also to draw stipend
of the person(s) concerned at his end for the period he will
be under training in ZTS/APDJ.

DS.

Allected
Relefed as
12-2-2002
Adm. date

for CHIEF COMMERCIAL SUPT. (P)/MLG.

15

NORTHEAST FRONTIER RAILWAY:

(REGD.)

NO: E/227/10/7

Office of the
CHIEF PERSONNEL OFFICER
(Recruitment Section)
Guwahati-III.

TO.

Maligaon, dated: -1939
31-8Shri/Smt. Dipen Brahma (ST)KhandaonSub:- Temporary appointment as T.C.on Rs. 150/- in grade Rs.The candidate is appointed on 150 - 150/- Plus usual allowance
as admissible from time to time.

DATE OF SELECTION BY THE RRB/CHY

MERIT FIGURE /UR/SC/ST.821. P.W.D.)

I am prepared to offer you a post in grade of and
rate of pay specified above plus usual allowances subject to
your passing the prescribed medical examination by an auth-
orised Medical Officer of any of the Indian Railways and on
production of your original certificates in support of your
qualifications and satisfactory proof in support of your age,
such as Matriculations and/or its equivalent certificate. In
case of nonavailability from the University/Board, the following
certificates (in original) may be accepted provisionally.

- (a) Matriculation Marks Sheets.
- (b) Matriculation Admit Card and
- (c) School Leaving Certificate from the
Headmaster/Headmistress.

All appointments will be made on probation for one
year. For apprentices appointed to working post after comple-
tion of their probationary period commences from the date of
such appointments.

It must be clearly understood that the appointment
is terminable of 14 (fourteen) days notice on either side except
that no such notice is required if the termination of service
is due to the sanction to the post you will held or on return
to duty of the absentee in whose place you may be engaged, in
which case your service will be automatically terminable from
the date of expiry of the sanction or from the date of former
resumes his duty,

Contd.... 2/-

*gulab
Debtors
1992
Advocate*

as the case may be. Also no such notice will be required if the termination of your service is due to your mental physical incapacity or to your removal or dismissal as a disciplinary measure after compliance with the provision Clause-II Article 311 of the Constitution of India.

4. You will not be eligible for any pension or any benefit under the State Railway Provident Fund or Gratuity Rules or to any absentee allowance those admissible to temporary employees under the Rules in force from time to time during such temporary service.

5. You will be held responsible for the charge and care of Govt. money, goods, stores and all other properties that may be entrusted to you.

6. You will be required to take an oath of allegiance or make an affirmation in the form indicated below:-

"I do/swear/
solemnly affirm that I will be faithful and bear true
allegiance to India and to the Constitution of India
as by law established and that I will carry out the
duties of my office loyally, honestly and with impartiality.

! SO HELP ME GOD !

NOTE: Conscientious objectors to taking oath may make a
solemn affirmation in the prescribed form indicated
above.

7. You will confirm to all rules and regulations applicable
to your appointment.

8. In all matters not specifically provided for herein or in
the Recruitment Rules, You will be governed by the provisions of
the India Railway Codes and other extant orders as amended/issued
from time to time.

9. You must be prepared to accept the offer of appointment
at any of appointment at any of the Northeast Frontier Railway
system. Although you are initially appointed for a particular
district/division, You are liable to be transferred to any
station on this Railway in the exigencies of service and you
would definitely indicated in your acceptance that you will be
abide by there conditions.

10. If you intend to take the appointment on these conditions
please report to the undersigned personally on or before 23.9.89
but not earlier than failing which this offer
letter will lapse and will not be renewed. Your pay will be
commenced from the date you join duty at the office where you will
be posted after you have been certified medically fit.

11. Quarters will be provided only if available and as guarantee
can be given.

12. No travelling allowance will be granted for joining the
post. A free 2nd Class, Pass is enclosed to cover your journey.

Contd.,.,., 3/-

*Gulshan
Kect
19/2/2002
Advocate*

13. Your appointment is also subject to production of SC/ST certificate from the authority as advised in the enclosed specimen form. (This condition applies only to the Scheduled Caste/Scheduled Tribe candidates.)

14. You shall be liable for Military service in the Railway Engg. Units of Territorial Army for a period of Seven Years in Territorial Army service and Eight Years in Territorial Army Reserves or for such periods as may be laid down in this behalf from time to time.

15. Your seniority to the post will be determined in accordance with the Merit position awarded by the N.F.Railway Recruitment Board.

16. You will have to produce a certificate in support of your good conduct and character for a State Government Officer not below the rank of Dy. Commissioner, DSP or from an MP/MLA.

17. On reporting to this office you are requested to submit one prescribed Railway Recruitment Board Application Form duly filled in all respects which can be had from all important Railway Stations on Payment of Rs. 2/- (0.50 paise for SC/ST) and and Refugee candidates alongwith a copy of your recent passport size photograph and attested copies of certificates in support of your age and qualifications.

18. While reporting to this office you will have to submit proper 'Release Order' from your present employer, if you are in service.

19. You will be required to deposit Rs. 12/- (Rupees twelve) as pre-recruitment Medical Examination fee while reporting to this office.

Encl: ½ set 2nd Class Pass No. 862483

I accept the offer on the terms detailed above and declare that I shall abide by the conditions stipulated in para 7.

Signature of the candidate & date.

for CHIEF PERSONNEL OFFICER (RETT.) MLG. 13th Feb 2002 31.5.89

Copy forwarded for information and necessary action to:-

his endorsement No. These has reference to
spare the staff in time stipulated in para 10 above, dated will please

DS25989/-

for CHIEF PERSONNEL OFFICER/MALIGAON.

Abdul
Majeed
Advocate
12.2.2002

16

Annexure - E

N.R. RAILWAY

NO. 4/ACR/P/GRUY/2001
TO: CTTI/SUR
N.R. RAILWAY

OFFICE OF THE
MR. ARMS/CHINNAIATT
DATE 25.5.2001

Sub:- Stopping of consolidated travelling allowance.

It is mentioned that following ticket checking staff has given very poor performance during the month of April/2001. Total bonus given by them are NIL.

It is decided that consolidated travelling allowance of the following staff is stopped till further information.

1. Sri B. Deka, TIE (2) Sri B. N. Mukund, CTTI-TT
3. Sri Dilip Mehanta, Hd. TIE (4) Dipan Prabhakar TIE
5. Sri ISwarasari, TIE

This has the approval of Mr. ARMS/GRUY.

Copy to:

1. Ex. DPO (2) APO (3) SP. ARMS/GRUY
4. DCM/IMC (5) DCM/GRUY

A.C. 21/CHINNAIATT

for information please

allied
M. B. S. S.
12-2-2002
Advocate

A.C. 21/CHINNAIATT

To,

ACM/Gauhati, N.F.Rly
Through proper sonal CTTI/IC/GHY

Sub : Stopping of Consolidated Travelling Allowance.

Ref : Your Letter No. C/ACM/P/GHY/2001, Dtd. 25.05.2001.

Sir,

In reference to above, I beg to lay before you the following favourable consideration and sympathetic orders.

That Sir, I am a petty employee, I have been cordially doing my duty. Besides this, I work as amenities staff for the welfare of passengers during my duty.

That Sir, I am very astonished to the above subject cum total cases shown as nil in the month of April 2001.

There are N/P cases in my hand still now. I am ready to show them if required.

That Sir, it must be very difficult to maintain my family consisting of six members without consolidated T. A. with my poor salary.

So, I would request your honour to consider my case favourable and for which act of kindness, I shall ever grateful to you.

Date :

allied
Dipen Prajapati
12/3/2002
Advocate

Yours faithfully,

1. D. N. Prakhar CTTI/IC/GHY
2. Dipen Prajapati

RE. C/TICKET CHECKING/GRY/88

OFFICE OF THE
S.D./ARM/GRY/88
DT: 3-6-2001

To
GRY/CTT/GRY
GRY/GRY.

Sub Ticket checking targets for staff working under Guwahati area.

On various inspection it has been noticed that performance of ticket checking staff is not satisfactory there has been confusion over target and hence the performance is very low. Considering the potentiality of GRY area and large number of train originating and terminating from the Guwahati station, the target per ticket checking staff per month is as follows:-

Section	Penalty & Cases	UBL	Total	Amount
(A) Guwahati				
(i) T. C.	35	10	= 45	3500/-
(ii) Squad	110	20	= 130	13000/-
(iii) Sub-units	30	10	= 40	4000/-
(B) Kamakhya				
(i) T. C.	30	10	= 40	3000/-

The above mentioned target are fixed to staff working under their respective categories. The monitoring of performance should be done on daily basis and proportionate earnings should be realised on daily basis also. All efforts should be made by ticket checking staff to achieve the target without fail. The performance of ticket checking staff will be assessed based on the above mentioned target and their realisation. The targets should be noted by all staff and should be displayed prominently.

1/1
6/6/01
D.C.H/Guwahati

Copy to:

1. ER. AR. GRY for kind information.
2. AGM/SM/GRY for information & action.

Re: a/c

D.C.H/Guwahati.

Deles
N.R. 12/6/01
12/6/02
Advocate

R-56

SS/S Hy

SS/SHy 19

Annexure - H

N.F.Railway.

Office of the

Office of the
Div'l. Rly. Manager (P),
Lumding, dtd: 08/03/2001,

The following staff are hereby transferred and posted at the station as showing against each on their existing pay and scale on administrative ground vice vacancy with immediate effect.

SL. No.	Name	Design. & Str.	Place of Posting
1.	Shri Dilip Mahanta,	Hd. TTE/ GHY	Hd. TTE/BPB.
2.	Diganta Deka	TTE/GHY	TTE/BPB.
3.	Dipen Brahma	TTE/GHY	TTE/BPB.
4.	S. Narzary,	TTE/GHY	TTE/LMG
5.	D.N.Brahma	CTTI/II/GHY	CTTI/II/LMG

The above mentioned staff are eligible T/Pass, CTG and joining time as per extant rule.

This has the approval of the competent authority.

for Divil.Rly.Manager (P),
N.F.Rly. Lunding.

N.C.E. #9-24 (TTE) Pt. V (T) Lundberg, dtd: 08/08/2001,

Copy forwarded for information and no action to:-

- 1) Staff concerned thru :- Proper channel.
- 2) CTTI/I/GHY-He is hereby advised to spare the above staff to carry out their transfer and posting order immediately and also advised to deliver the Office order obtaining acknowledgement from them and sent the same to this office for record. Delay of non-sparing of the staff responsibility will rest on him.
- 3) CTTI/LMG & BPB. (4) DCM/GHY, LM⁶ (5) Sr.ARM/GHY (6) APO/GHY
- 7) DA O/LMG (8) OS/Comml. (9) OS/ET/Bill
- 10) SS/LMG, GHY, BPB.

for Civil.Rly.Manager (P),
N.F.Rly. Lunding.

20

Annexure - I²⁴

To,
DCM / Lumding

Sir,

Sub : Reconsideration of transfer order to BPS/Lumding.

Ref : DRM (P) Lumding , O. O. No.- E- 24 (T.T.E.)Pt. V(T)
Lumding , Dtd. 08/08/2001

Respectfully , I submit that vide the O.O. referred to above. I have been transferred to If this transfer order is implemented it will cause great hardship to me and my family. Further, I have done nothing to warrant such in from you.

However, if the transfer is ordered solely because of my less earning state that the earnings may have fallen due to absence of proper guidance and motivation by our CTTI/ GHY. Nevertheless I shall strive hard to increase earnings to optimum limit.

Kindly cancel the transfer order and oblige.

Thanking you,

Yours faithfully

D. N. Brahma

CTTI/ GHY

*attested
N. D. Brahma
= 12/7/2002
Advocate*

18.8.81

21

Annexure - J

30

No. of G.H.earnings/aps.

Office of the

Divl. Commr. Manager

Gurdwara

Dt. 13-8-81

To

Shri Dipen Boraonhan
L.R. TTE

Sub: ... Ticket-Checking performance.

While examining the individuals earnings for the month of July 1981, it is recorded that you have earned only Rs. 2611/- (two thousand six hundred and eleven rupees) which is considered as negligible earnings during the span of one month.

Your above performance indicates lack of devotion to duties and gross negligence which is in becoming to a R.R. Officer.

You are directed to improve your performance immediately failing which necessary administrative action will be initiated against you.

Allesd
M. D. F. O.
- 1980
Advocate

Divl. Commr. Manager
Gurdwara

Shri

22

31

Annexure-M

29
SPP CENTRE/LMG PAY - IN - SLIP JAN. 2002 AU/BU/STN/DEPT 557178/SHY000/COMM
V/NOS: LES4920/L6221C 28 01 02 ALLOC:02 0550
D. N. KARHMA PAY. * 6550.00 PF-SUBCRTH. * 346.00 GROSS PAY*12963.00
DESIG:CTTIV2 D.A. * 2948.00 V.P.F. * 400.00 DEDUCTN* 1251.00
PFNO: 04073603-NC H.P.A. * 983.00 GROUP INS. * 30.00 NET PAY 11712.00
DUTY-DAYS:31 N.D.ALL. * 217.00 4F TAX * 125.00 CASH PAY* 11712.00
L-DAYS: 0 R.HLDAY -LL * 140.00 FESTIVAL ADV * 150.00
SCA * 165.00
FIXED T.A. * 1590.00
TRANSPORT ALL* 75.00

SIGNATURE

Attested
Releaved as
1/2/2002
Advocate